

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,

Nauroji Nagar, New Delhi- 110029

Ph: 011-26189709 Fax: 011-20904365

Petition No. 208/TT/2024

Date: 29.8.2024

To

Shri Moh. Mohsin,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from Proposed COD to 31.3.2024 for Asset-1: 1 no. 400 kV Bay at 765/400 kV Kurnool (New) Sub-station under implementation of 1 no. 400 kV Bay at 765/400 kV Kurnool (New) Sub-station in Southern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries within two weeks:

- a) The Petitioner is required to submit the details of works for which additional capital expenditure has been projected to be incurred in 2023-24 including the works against which balance/retention payments are projected to be made.
 - b) Confirm whether there is no further additional information required to be submitted by the Petitioner.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Law)